

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
*(Through Hybrid Mode)*

**Item No. 106**

**C.P. (IB) No. 346/Chd/Hry/2019**

**IN THE MATTER OF**  
**Grands Infrastructure Pvt. Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Ecogreen Energy Gurgaon  
Faridabad Pvt. Ltd.**

**...Respondent Corporate Debtor**

**Under Section: 9 IBC 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Vivek Kumar, Advocate

**ORDER**

Heard the submissions made by the counsel for the petitioner. The petition is not seen in the e-filing portal of the Tribunal therefore, the counsel for the petitioner is directed to take steps for e-filing the petition (soft copy) along with all legible and clear copies of the Annexures within week days. Post this matter after ten days.

Let the matter be posted to 28.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**